



सत्यमेव जयते

भारत सरकार
GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
एकीकृत क्षेत्रीय कार्यालय, चंडीगढ़ / Integrated Regional Office, Chandigarh

**NGT MATTER
THROUGH E-MAIL**



F.No.: 19-383/2022-ROC

Dated: Monday, July 4, 2022

To

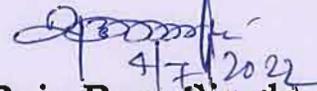
The Registrar,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi-110 001.
E-mail: filing.ngt@gmail.com

**Sub: Original Application No. 208 of 2022 in the matter of
Prem Mohan Gaur versus NHA1 : Filing duly approved
counter reply affidavit on behalf of Respondent No.4 : Reg**

Sir,

Please find enclosed herewith duly sworn in counter reply affidavit on behalf of Respondent No. 4 i.e Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi in Original Application No. 208 of 2022 in the matter of Prem Mohan Gaur versus NHA1 and Others for kind consideration of the Hon'ble National Green Tribunal, if it is considerable.

Yours faithfully,


4 July 2022
(Raja Ram Singh)

Dy. Inspector General of Forests (Central)

Encls: a.s.

Copy to:

- (i) IGF(FC), Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-3 for information.
- (ii) DIG(ROHQ), Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-3 for information
- (iii) Mr. Syed Shams Abbas, Legal Assistant O/o the Inspector General of Forests (FC), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bag Road, New Delhi-110 003 for information and further n.a. please (e-mail: shamsabbasfmoef@gmail.com).
- (iv) Mr. Ravinder Kumar Gupta, Advocate, Hon'ble National Green Tribunal, Faridkot House, Copernicus Marg, New Delhi-110 001. (E-mail: ravinder_adv@yahoo.com).

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
IN

ORIGINAL APPLICATION No.208 of 2022

IN THE MATTER OF:

Prem Mohan Gaur ...Applicant

VERSUS

National Highway Authority of India Respondents

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Central Government Counsel
Counsel for the respondent

Place: Chandigarh
Dated:04.07.2022

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
IN

ORIGINAL APPLICATION No.208 of 2022

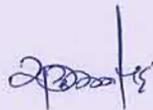
IN THE MATTER OF:

Prem Mohan Gaur

...Applicant

Versus

1. National Highway Authority of India through its
Chairman, G5&6, Sector 10, Dwarka, New Delhi-
110075, Email:chairman@nhai.org
2. Union of India through its Cabinet Secretary,
J672+F26, Rastrapati Bhawan, President's Estate,
New Delhi-110004, Email:cabinetsy@nic.in
3. State of Haryana through the Chief Secretary,
Haryana Secretariat, Chandigarh-160001,
Email:cs@hry.nic.in
4. Union of India through its Secretary, Ministry of
Environment, Forest and Climate Change, Indira
Paryavaran Bhawan, Jorbagh Road, New Delhi-
110003, Email:secy-moef@nic.in
5. Deputy Commissioner Gurugram, First Floor, Mini
Secretariat, Gurugram-122001,
Email:dcgrg@hry.nic.in



6. Principal Chief Conservator of Forests (HoFF),
Department of Forests, Government of Haryana, C-
18, Van Bhawan, Sector-6, Panchkulla, Haryana-
134109, Email:pccf-hry@nic.in
7. Shri Rajeev Tejyan, Divisional Forest Officer,
Gurugram, Forest Complex, Sohna Road, Ner Court
Complex, Gurugram-122001,
Email:dfogurgaon@gmail.com
8. Shri Shakti Singh, Regional Officer, Gurugram
Region (S Haryana State Pollution Control Board,
3rd Floor, HSIIDC Complex, IMT Manesar,
Gurugram-122051, Email:hspcbrogrs@gmail.com
9. Shri Amit Khatri, Ex- Deputy Commissioner
Gurugram, First Floor, Mini Secretariat, Gurugram-
122001.

....Respondents

Central Government Counsel
Counsel for the respondent

Place: Chandigarh
Dated:04.07.2022



IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
IN

ORIGINAL APPLICATION No.208 of 2022

IN THE MATTER OF:

Prem Mohan Gaur

...Applicant

VERSUS

National Highway Authority of India....

Respondents

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT
NO. 4, i.e., UNION OF INDIA THROUGH IT'S
SECRETARY, MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE, INDIRA PARYAVARAN
BHAWAN, JORBAGH ROAD, NEW DELHI-110003.**

MOST RESPECTFULLY SHOWETH:



I, Raja Ram Singh, son of Shri Vishnudeo Singh aged 45 years, working as Deputy Inspector General of Forests (Central) in the Integrated Regional Office of the Ministry of Environment, Forest and Climate Change (MoEF&CC) at Chandigarh do hereby solemnly affirm and state as under:

1. That I am duly authorized to swear this affidavit as such conversant with the facts of the present case and competent to swear the present affidavit.

2. That I have read and understood the contents of the accompanying reply and state that the same has been drafted under my instructions based on the official records and the same are true and correct. At the outset, I deny all allegations made against the Answering Respondent except those that are specifically admitted herein.
3. It is humbly submitted that the Government of Haryana vide letter dated 24.10.2017 submitted a proposal for diversion of 51.126 hectares of forest land in favour of Manager (Tech) NHAI, PIU Gurugram for upgradation and strengthening of NH-248-A from Kms 2+740 (Design chainage 0+340) to Kms 24.400 (design chainage kms 22+000) under Forest Division and District Gurugram Haryana under Section-2 of Forest (Conservation) Act, 1980. The proposal was examined in the Integrated Regional Office, Chandigarh ("IRO" for short) of the Ministry and after careful scrutiny, the IRO vide letter dated 30.5.2018 granted *In-Principle* approval subject to conditions for the said project. (Copy of letter dated 30.05.2018 is annexed as "**Annexure R1**").
4. Thereafter, the State Government vide letter dated 01.08.2018 submitted its compliance report on the *In-Principle approval* granted on 30.05.2018. The compliance report was examined in the IRO and accordingly, vide letter dated 09.08.2018, the IRO granted Stage II approval for diversion of 51.126 hectares of forest land in favour of Manager (Tech) NHAI, PIU Gurugram for upgradation and strengthening of NH-248-A from



[Handwritten signature]

Kms 2+740 (Design chainage 0+340) to Kms 24+400 (design chainage kms 22+000) under Forest Division and District Gurugram, Haryana (Copy of letter dated 09.08.2018 is annexed as "**Annexure R2**").

5. It is humbly submitted that a supplementary proposal was submitted by the Government of Haryana to the IRO Chandigarh vide letter dated 28.11.2017 and 23.05.2019 for diversion of 1.866 hectares of forest land in favour of Manager (Tech) NHAI, PIU Gurugram for upgradation and strengthening of road from Rajasthan Border-Nuh-Gurugram, Section of NH-248-A from Kms 2+740 (Design chainage 0+340) to Kms 24+400 (design chainage kms 22+000) under Forest Division and District Gurugram, Haryana. The proposal was examined in the Integrated Regional Office, Chandigarh ("IRO" for short) of the Ministry and after careful scrutiny, the IRO vide letter dated 31.5.2019 granted *In-Principle* approval subject to conditions for the said project. (Copy of letter dated 31.05.2019 is annexed as "**Annexure R3**").



[Handwritten signature]

6. Thereafter, the State Government vide letter dated 19.08.2019 and 04.10.2019 submitted its compliance report on the *In-Principle* approval granted on 31.05.2019. The compliance report was examined in the IRO and accordingly, vide letter dated 22.10.2019, the IRO granted Stage II approval for diversion of 1.866 hectares of forest land in favour of Manager (Tech) NHAI, PIU Gurugram for upgradation and strengthening of road from Rajasthan Border-Nuh-Gurugram,

Section of NH-248-A from Kms 2+740 (Design chainage 0+340) to Kms 24+400 (design chainage kms 22+000) under Forest Division and District Gurugram, Haryana (Copy of letter dated 22.10.2019 is annexed as "**Annexure R4**").

7. It is humbly submitted that the IRO Chandigarh inspected the site on 18.08.2021 and submitted its report dated 02.09.2021, wherein violation of Forest (Conservation) Act, 1980 was reported. (Copy of the Report dated 02.09.2021 is annexed as "**Annexure R5**").

8. That based on the said report, the IRO Chandigarh vide letter dated 08.09.2021 requested the State Government to retrieve the diverted forest land remaining unutilized after upgradation and strengthening of NH-248-A from Kms 2+740 (to Kms 24+400 and preserve and restore protected forest area of Ghamroj Bundh. (Copy of letter dated 08.09.2021 is annexed as "**Annexure R6**").

9. Thereafter, the IRO vide letter dated 17.03.2022 requested the State Government to submit the action taken report. (Copy of the letter dated 17.03.2022 is annexed as "**Annexure R7**").

10. It is pertinent to mention here that the IRO vide letter dated 20.05.2022 with reminder letter dated 16.06.2022 requested the State Government to convene a meeting through video conferencing on various issues related to violation of Forest (Conservation) Act, 1980 wherein the issue of the instant application is also proposed to be discussed. However, till date



[Handwritten signature]

no response has been received from the State Government. (Copy of the letter dated 20.05.2022 and 16.06.2022 is annexed as "Annexure R8" and "Annexure R9" respectively).

11. That the Ministry reserves its right to file additional affidavit, if required, till *pendent lite*.

12. That in view of the foregoing submissions, this Hon'ble Tribunal may be pleased to pass such or further orders as it may deem fit in the given circumstances of the case.

[Signature]
4/7/2022
DEPONENT



VERIFICATION:

Verified at Chandigarh on this 4th day of July, 2022 that the contents of the above affidavit are true and correct to my knowledge and are based on official records, no part of it is false and nothing material is concealed there-from.

[Signature]
I identify the deponent/Executant who sign/thumb marked in my presence.



[Signature]
4/7/2022
DEPONENT

The contents of this Affidavit/Document have been explained to the deponent/Executant. He/She has admitted the same to be correct. The deponent/Executant has signed. Please
Dr. No. 892 P. No. 188 Date 4/7/2022

4/7/2022

- 9 -

ANNEXURE R1



भारत सरकार

GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE

उत्तर क्षेत्रीय कार्यालय, चंडीगढ़ / Northern Regional Office, Chandigarh



714

F.No.: 9-HRC144/2017-CHA

Dated: 30.05.2018

To

The Principal Secretary (Forests),
Government of Haryana,
Department of Forests,
Haryana Civil Secretariat, Chandigarh

Sub: Diversion of 51.126 ha of forest land in favour of Manager (Tech) NHAI, PIU, Gurugram for upgradation and strengthening of NH 248-A from Km. 2+740 (Design Chainage 0+340) to Km. 24.400 (Design Chainage Km. 22+000), under forest division and district Gurugram, Haryana.

**Ref: (i) Nodal Officer Haryana letters no. Admn-D-3-8114/2136 dated 24.10.2017 and Admn-D-3-8114/487 dated 10.05.2018.
(ii) Minutes of the REC meeting held on 07.12.2017.**

Sir,

Please refer to the above cited letter and online proposal no. FP/HR/Road/27190/2017 seeking prior approval of the Central Government for diversion of forest land for non-forestry purpose in accordance with section 2 of the Forest (Conservation) Act, 1980.

2. After careful examination of the proposal of the State Government and approval of the REC, "in-principle" approval is hereby conveyed for diversion of 51.126 hectares of forest land for the above mentioned project subject to the following conditions:

- i) Cost of compensatory afforestation and Addl. CA as per CA scheme may be realized from the user agency;
- ii) Net Present Value (NPV) of the forest land being diverted for non-forestry purpose may be realized from the user agency, as per Ministry's directions issued vide letters No. 5-3/2007-FC dated 5th February 2009 and Hon'ble Supreme Court of India's Order dated 30th October 2002, 28th March, 2008, 24th April, 2008 and 9th May 2008;
- iii) As per the orders of the Government of India vide letter No. 5-2/2010-CAMPA, 24.06.2011, the Net Present Value (NPV) of the forest land and all other CA levies shall be deposited through web portal of Ministry of Environment, Forest and Climate Change <http://forestclearance.nic.in> or <http://efclearance.nic.in>.
- iv) The User Agency shall ensure that no other proposal in the division, for which Stage-I has already been granted in the past, is still pending for compliance of conditions of Stage-I approval. An Undertaking to this effect that "no such proposal for compliance of conditions of Stage-I approval is pending with this division" be submitted. Compliance of the same will be mandatory for the final clearance of this proposal by this office

3. The following conditions shall also be complied with after the final approval is accorded:

- i) Legal status of the forest land will remain unchanged;
- ii) Efforts should be made to fell minimum number of trees and in any case, not more than 9650 trees and 6234 will be removed.
- iii) The trees should be felled under strict supervision of the State Forest Department;
- iv) The CA and Addl. CA will be carried out over 114.72 ha forest land as per the CA scheme and addl. CA scheme and the funds will be provided by the user agency. The plantation will be done within one year from the date of issue of this letter.
- v) The forest land will not be used for any other purpose than that mentioned in the proposal;
- vi) The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department, or person without approval of the Central Government;
- vii) The layout plan of the proposal shall not be changed without the prior approval of the Central Government;

- vii) The layout plan of the proposal shall not be changed without the prior approval of the Central Government;
- viii) The user agency shall raise strip plantation on both sides and central verge of the road at project cost as per IRC specifications with maintenance of seven to ten years;
- ix) No damage will be done to the adjoining forest land;
- x) No labour camp shall be established on the forest land;
- xi) The user agency shall pay additional amount of NPV as and when increased in the order of Hon'ble Supreme Court;
- xii) The user agency shall carry out truck disposal at pre-designated sites in such a manner so as to avoid its rolling down and should be taken up as per the scheme approved by the Forest Department;
- xiii) The required soil conservation measures should be taken up by the user agency for which fund should be provided as per the current rate of works;
- xiv) The User Agency shall provide firewood preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
- xv) The boundary of the forest land being diverted shall be demarcated on ground at the project cost, using four feet high RCC pillars, each pillar inscribed with the serial number, GPS coordinates, forward and backward bearings and distance from pillar to pillar etc.;
- xvi) The User Agency shall ensure that because of this project, no damage is caused to the flora and the wildlife available in the area;
- xvii) The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.
- xviii) Any other condition that this Regional Office may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife;
- xix) The User agency shall submit the annual self compliance report in respect of the above conditions to the State Government and to the concerned Regional Office of the Ministry regularly;
- xx) It will be the responsibility of the State Government/User Agency to obtain all other prior approvals/clearances under all other relevant Acts/Rules/ Court's Rulings/instructions, etc., including environmental clearance, as applicable to this proposal;

4. After receipt of the compliance report on fulfillment of the conditions under para-2 above, the proposal shall be considered for the final approval under Section-2 of the Forest (Conservation) Act, 1980. **The use of forest land will not be allowed till final approval is accorded and environmental clearance, if any applicable, is obtained.**

Yours faithfully,

(C. D. Singh)

Addl. Pr. Chief Conservator of Forests (Central)

Copy to:-

1. The ADGF (FC), Ministry of Environment, Forests and Climate Change, Parjavarani Bhawan, New Delhi.
2. The Pr. Chief Conservator of Forests, Haryana Forest Department, Van Bhawan, Sector-6, Panchkula, Haryana.
3. Nodal Officer-cum CF (FC), Government of Haryana, Forest Department, Sector-6, Van Bhawan, Panchkula, Haryana. 134009
4. The Divisional Forest Officer, Forest Division and District Gurugram, Haryana
5. The Manager (Tech) NHAI, PIU, Gurugram



भारत सरकार
GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
उत्तर क्षेत्रीय कार्यालय, चंडीगढ़ / Northern Regional Office, Chandigarh



मिसिल संख्या :- 9-HRB144/2017-CHA

दिनांक: 09-08-2018

सेवा में,

अतिरिक्त मुख्य सचिव (वन),
हरियाणा सरकार,
हरियाणा मिनिस्टर सचिवालय,
चण्डीगढ़ -160001

विषय:- Diversion of 51.126 ha of forest land in favour of Manager (Tech) NIIAI, PIU, Gurugram for upgradation and strengthening of NH 248-A from km. 2+740 (Design chainage 0+340) to km. 24.400 (Design chainage km. 22+000), under forest division and District Gurugram, Haryana.

संदर्भ 1. नोडल अफिसर एवं वन संरक्षक, हरियाणा के पत्र संख्या प्रथा डी तीन 8114/2136 दिनांक 24.10.2017

महोदय,

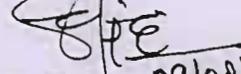
कृपया उपर्युक्त विषय में संदर्भांकित पत्र एवं ऑनलाइन प्रपोजल नंबर FP/HR//Road/27190/2017 का अवलोकन करें जिसमें वन (संरक्षण) अधिनियम, 1980 की धारा-2 के अधीन अनुमति मांगी गई है। प्रस्ताव में उम कार्यालय के मम संख्यक पत्र संख्या दिनांक 30.05.2018 द्वारा सैधानिक स्वीकृति प्रदान की गई थी, जिस की अनुपालना नोडल अफिसर एवं वन संरक्षक के पत्र संख्या प्रथा-डी-तीन-8114/1637 दिनांक 01.08.2018 द्वारा प्राप्त होने के उपरांत केंद्र सरकार उपर्युक्त विषय हेतु 51.126 हेक्टेयर वन भूमि के उपयोग के लिए स्वीकृति निम्नलिखित शर्तों को पूरी करने पर प्रदान करती है।

- वन भूमि की विधिक परिस्थिति बदली नहीं जाएगी।
- कम से कम वृक्ष / पौधे काटे जायेंगे। काटे जाने वाले पेड़ों की संख्या 9650 और पौधों की संख्या 6234 से अधिक नहीं होगी।
- प्रतिपूर्ति पौधारोपण प्रस्ताव के अनुसार Nangal Mubarik Pur Section 4&5, Reegarh Section 4&5, Agaon Section 4&5, Mahu Section 4&5, Jhimrawat Section 4&5 & Jhir Section 4 &5 in Mewat District and Bhoj Panta in Morni-Pinjore Forest Division में प्रयोज्य एजेंसी से प्राप्त 6,28,36,698/- रुपये (Rs. Six crore twenty eight lakh thirty six thousand six hundred ninty eight only) की राशि में 102.252 हेक्टेयर वन क्षेत्र में पौधे लगाकर किया जायेगा।
- अतिरिक्त प्रतिपूर्ति पौधारोपण प्रस्ताव के अनुसार Nangal Mubarik Pur Section 4&5, Reegarh Section 4&5, Agaon Section 4&5, Mahu Section 4&5, Jhimrawat Section 4&5 and Jhir Section 4 &5 in Mewat District and Bhoj Panta in Morni-Pinjore Forest Division में प्रयोज्य एजेंसी से प्राप्त 76,61,933/- रुपये (Rs. Seventy six lakh sixty one thousand nine hundred thirty three only) की राशि में 12.468 हेक्टेयर वन क्षेत्र में पौधे लगाकर किया जायेगा।
- प्रतिपूर्ति पौधारोपण उम पत्र के जारी होने की तिथि में एक वर्ष के अन्दर हो जाना चाहिए। Normally 1000 saplings will be planted per ha. In case these saplings can not be planted in the DFL identified for CA, the balance seedlings will be planted in any RE/PE as per prescription of working plan. The State Government will intimate names of the REs/PEs in which the balance seedlings will be planted.
- वन भूमि का प्रयोग प्रस्ताव में दर्शाये गये उद्देश्य के अलावा किसी अन्य उद्देश्य के लिए नहीं किया जायेगा।
- जब कभी भी NPV की राशि बढ़ाई जायेगी तो उम बढ़ी हुई NPV की राशि को जमा करने के लिए प्रयोज्य एजेंसी बाध्य होगी।
- साथ लगने वन और वन भूमि को किसी तरह का कोई नुकसान नहीं पहुंचाया जायेगा और साथ लगते हुए वन और वन भूमि को वचाने के लिये सभी प्रयत्न किये जायेंगे।

- ix. स्थानान्तरण के लिए प्रस्तावित वन भूमि को केंद्रीय सरकार की पूर्व अनुमति के बिना किसी भी परिस्थिति में किसी अन्य एजेंसी, विभाग या व्यक्ति विशेष को हस्तांतरित नहीं किया जायेगा।
- x. केंद्रीय सरकार की अनुमति के बिना प्रस्ताव की ले आउट प्लान को बदला नहीं जायेगा।
- xi. वन भूमि पर किसी भी प्रकार का कोई श्रमिक शिविर नहीं लगाया जायेगा।
- xii. प्रयोक्ता एजेंसी द्वारा वांछित भूमि संरक्षण पैमाने उपयोग किये जायेंगे, जिसके लिए प्रयोक्ता एजेंसी द्वारा वर्तमान दरों पर धनराशि उपलब्ध करायी जायेगी।
- xiii. प्रयोक्ता एजेंसी द्वारा श्रमिकों तथा कार्यस्थल पर कार्यरत स्टाफ को अधिमानतः वैकल्पिक उद्योग उपलब्ध करायेंगी, ताकि साथ लगते वन क्षेत्र को किसी प्रकार के नुकसान तथा दबाव में बचाया जा सके।
- xiv. यदि आवश्यक हो तो प्रयोक्ता एजेंसी पर्यावरण (सुरक्षा) अधिनियम 1986, के अनुसार पर्यावरण अनुमति प्राप्त करेगी।
- xv. स्थानांतरित वन भूमि की सीमायें प्रयोक्ता एजेंसी के खर्च पर 4 फीट ऊंचे सीमेंट के खम्बों द्वारा चिह्नित की जाएगी। प्रत्येक खम्बे पर क्रम संख्या, डी०जी०पी०एम० निर्देशांक तथा एक खम्बे से दूसरे खम्बे की दूरी आगे तथा पीछे लिखी जायेगी।
- xvi. कूड़ा कर्कट निपटान वन विभाग द्वारा जारी योजना के अनुसार किया जायेगा।
- xvii. अन्य कोई भी शर्त इस क्षेत्रीय कार्यालय द्वारा वन तथा वन्य जीव का संरक्षण, सुरक्षा तथा विकास के लिए समय - समय पर लगाई जा सकती है।
- xviii. यदि कोई अन्य संबंधित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन जरूरी अनुमति लेना प्रयोक्ता एजेंसी व राज्य सरकार की जिम्मेवारी होगी।

3. मंत्रालय इस स्वीकृति को स्थगित/रद्द कर सकता है यदि उपरोक्त शर्तों में से किसी भी शर्त का कार्यान्वयन सन्तोषप्रद नहीं है। राज्य सरकार वन विभाग के माध्यम से इन शर्तों का पालन सुनिश्चित करेगी।

भवदीय



(सी० डी० सिंह)

अ०प्र०मु०वन संरक्षक (केंद्रीय)

प्रतिनिधि:-

1. अपर वन महानिदेशक, (वन), पर्यावरण वन एवं जलवायु परिवर्तन, मंत्रालय, इन्द्रा पर्यावरण भवन, जोर बाग, अन्वीगंज, नई दिल्ली।
2. The Pr. Chief Conservator of Forests, Haryana Forest Department, Van Bhawan, Sector-6, Panchkula, Haryana.
3. Nodal Officer-cum-CF (FC), Government of Haryana, Forest Department, Sector-6, Van Bhawan, Panchkula, Haryana. 134009
4. The Divisional Forest Officer, Forest Division and District Gurugram, Newat Nuh and Morni Pinjore District Panchkula, Haryana.
5. The Manager (Tech) NHA, PIU, Gurugram



भारत सरकार
GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
उत्तर क्षेत्रीय कार्यालय, चंडीगढ़ / Northern Regional Office, Chandigarh



मिसिल संख्या -: 9-HRB204/2018-CHA

दिनांक: 31-05-2019

सेवा में,

अतिरिक्त मुख्य सचिव (वन),
हरियाणा सरकार,
हरियाणा सिविल सचिवालय,
चण्डीगढ़ -160001

विषय:- Diversion of 1.866 ha of forest land in favour of Manager (Tech), NHAI, PIU, Gurugram for upgradation and strengthening of road from Rajasthan border-Nuh-Gurugram, section of NH 248 A, km, 2.740 (Design Ch. Km. 0.3400) to km. 24.400 (Design Ch. Km. 22.000) in the State of Haryana, under Forest Division and District Gurugram, Haryana (online proposal no. FP/HR/Road /33587/2018)

- संदर्भ: i). प्र०मु०वन संरक्षक, हरियाणा के पत्र संख्या प्रशा डी तीन 8566/3132 दिनांक 28.11.2018
ii) नोडल आफिसर (एफ सी) के पत्र संख्या प्रशा डी तीन 8566ए/737 दिनांक 23.05.2019

महोदय,

कृपया उपर्युक्त विषय से संदर्भांकित पत्र का अवलोकन करें जिसमें वन (संरक्षण) अधिनियम, 1980 की धारा-2 के अधीन अनुमति मांगी गई है।

2. राज्य सरकार के प्रस्ताव का ध्यानपूर्वक अध्ययन करने के पश्चात उपर्युक्त विषय हेतु **1.866** हेक्टेयर वन भूमि के उपयोग के लिए सैधांतिक स्वीकृति निम्नलिखित शर्तों को पूरी करने पर प्रदान की जाती है।

- प्रयोक्ता एजेंसी से CA स्कीम के अनुसार प्रतिपूर्ति पौधारोपण और अतिरिक्त प्रतिपूर्ति पौधारोपण की राशि जमा करवाई जाये।
- वन मण्डल अधिकारी यह लिखित आश्वासन (undertaking) देंगे कि इस कार्यालय द्वारा स्वीकृत प्रतिपूर्ति पौधारोपण और अतिरिक्त प्रतिपूर्ति पौधारोपण के स्थलों को बिना सक्षम अधिकारी के अनुमोदन के स्वेच्छानुसार नहीं बदलेगें।
- नोडल अधिकारी (State CAMPA) यह लिखित आश्वासन (undertaking) देंगे कि इस कार्यालय द्वारा स्वीकृत प्रतिपूर्ति पौधारोपण और अतिरिक्त प्रतिपूर्ति पौधारोपण स्कीम के अनुसार बजट वन मण्डल अधिकारी को उपलब्ध करवायेगें।
- माननीय उच्चतम न्यायालय के आदेश दिनांक 30.10.2002, 28.03.2008, 24.04.2008 एवं 09.05.2008 तथा पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली के निर्देश संख्या 5-3/2007-FC दिनांक 05.02.2009 के अनुसार प्रयोक्ता एजेंसी से प्रस्तावित वन भूमि की नैट ग्राजेंट वैल्यू जमा करवाई जाये।
- प्रयोक्ता एजेंसी भुगतान राशि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की वेबसाइट <http://forestsclearance.nic.in> या <http://efclearance.nic.in> पर केवल ऑनलाइन माध्यम से जमा करवाएगी।
- User agency should ensure that the compensatory levies (CA cost, NPV, etc.) are deposited through challan generated online on web portal and deposited in appropriate bank only. Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.
- User Agency shall ensure that no other proposal in the division, for which Stage-I has already been granted in the past, is still pending for compliance of conditions of Stage-I approval. An Undertaking

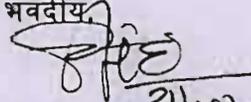
to this effect that "no such proposal for compliance of conditions of Stage-I approval is pending with this division" be submitted. Compliance of the same will be mandatory for the final clearance of this proposal by this office.

- viii. The State Govt. shall not issue temporary working permission until the entire compensatory levies are deposited by User Agency and confirmed online on Ministry's web-portal. The User agency will obtain Stage-II within six months from the date of issue of such permission.

3. अन्तिम स्वीकृति के उपरांत निम्नलिखित शर्तों का पालन भी किया जायेगा।

- i. वन भूमि की विधिक परिस्थिति बदली नहीं जाएगी।
- ii. प्रस्ताव के अनुसार कम से कम वृक्ष काटे जायेंगे। प्रस्ताव के अनुसार काटे जाने वाले वृक्षों की संख्या 303 और पौधों की संख्या 584 से अधिक नहीं होगी।
- iii. वन भूमि का प्रयोग प्रस्ताव में दर्शाये गये उद्देश्य के अलावा किसी अन्य उद्देश्य के लिये नहीं किया जायेगा।
- iv. साथ लगते वन और वन भूमि को किसी तरह का कोई नुकसान नहीं पहुंचाया जायेगा और साथ लगते हुए वन और वन भूमि को बचाने के लिये सभी प्रयत्न किये जायेंगे।
- v. जब कभी भी NPV की राशि बढ़ाई जायेगी तो उस बढ़ी हुई NPV की राशि को जमा करने के लिए प्रयोक्ता एजेंसी बाध्य होगी।
- vi. स्थानान्तरण के लिए प्रस्तावित वन भूमि को केंद्रीय सरकार की पूर्व अनुमति के बिना किसी भी परिस्थिति में किसी अन्य एजेंसी, विभाग या व्यक्ति विशेष को हस्तांतरित नहीं किया जायेगा।
- vii. केंद्रीय सरकार की अनुमति के बिना प्रस्ताव की ले आउट प्लान को बदला नहीं जायेगा।
- viii. वन भूमि पर किसी भी प्रकार का कोई श्रमिक शिविर नहीं लगाया जायेगा।
- ix. प्रयोक्ता एजेंसी द्वारा वांछित भूमि संरक्षण पैमाने उपयोग किये जायेंगे, जिसके लिए प्रयोक्ता एजेंसी द्वारा वर्तमान दरों पर धनराशि उपलब्ध करायी जायेगी।
- x. प्रयोक्ता एजेंसी द्वारा श्रमिकों तथा कार्यस्थल पर कार्यरत स्टाफ को अधिमानतः दैनिक इंधन उपलब्ध करायेगी, ताकि साथ लगते वन क्षेत्र को किसी प्रकार के नुकसान तथा दबाव से बचाया जा सके।
- xi. यदि आवश्यक हो तो प्रयोक्ता एजेंसी पर्यावरण (सुरक्षा) अधिनियम 1980, के अनुसार पर्यावरण अनुमति प्राप्त करेगी।
- xii. कूड़ा कर्कट निपटान वन विभाग द्वारा जारी योजना के अनुसार किया जायेगा।
- xiii. अन्य कोई भी शर्त इस क्षेत्रीय कार्यालय द्वारा वन तथा वन्य जीवों के संरक्षण, सुरक्षा तथा विकास हेतु समय-समय पर लगाई जा सकती है।
- xiv. यदि कोई अन्य सम्बंधित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन जरूरी अनुमति लेना राज्य सरकार की जिम्मेवारी होगी।

4. उपरोक्त पैरा-2 के अधीन शर्तों की अनुपालना रिपोर्ट प्राप्त होने के उपरान्त वन संरक्षण अधिनियम, 1980 की धारा-2 के अधीन अन्तिम स्वीकृति के लिये प्रस्ताव पर विचार किया जायेगा। केंद्रीय सरकार की अन्तिम अनुमति दिये जाने तक वन भूमि का उपयोग नहीं किया जायेगा।

भवदीय

 (सी० डी० सिंह) 21/05/2019
 अपर वन महानिदेशक (केंद्रीय)

प्रतिलिपि:-

1. अपर वन महानिदेशक (वन), पर्यावरण वन एवं जलवायु परिवर्तन, मंत्रालय, इन्द्रा पर्यावरण भवन, जोर बाग, अलीगंज, नई दिल्ली।
2. The Principal Chief Conservator of Forests, Haryana Forest Department, Van Bhawan, Sector-6, Panchkula, Haryana.
3. Addl. PCCF (FCA) & CAMPA, Government of Haryana, Forest Department, Sector-6, Van Bhawan, Panchkula, Haryana. 134009.
4. The Divisional Forest Officer, Forest Division and District Gurugram, Haryana.
5. The Manager (Tech)., NHAI, PIU, Gurugram



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पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
उत्तर क्षेत्रीय कार्यालय, चंडीगढ़ / Northern Regional Office, Chandigarh



मिसिल संख्या :- 9-HRB204/2018-CHA

दिनांक: 22-10-2019

सेवा में,

अतिरिक्त मुख्य सचिव (वन),
हरियाणा सरकार,
हरियाणा सिविल सचिवालय,
चण्डीगढ़ -160001

विषय:- Diversion of 1.866 ha of forest land in favour of Manager (Tech), NHAI, PIU, Gurugram for upgradation and strengthening of road from Rahasthan border-Nuh-Gurugram, section of NH 248 A, km. 2.740 (Design Ch. Km. 0.3400) to km. 24.400 (Design Ch. Km. 22.000) in the State of Haryana, under Forest Division and District Gurugram, Haryana. (online Proposal No. FP/HR/Road/33587/2018)

संदर्भ 1. प्रधान मुख्य वन संरक्षक, हरियाणा के पत्र संख्या प्रशा डी तीन 8566/3132 दिनांक 28.11.2018

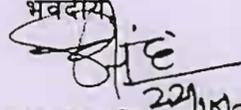
महोदय,

कृपया उपर्युक्त विषय से संदर्भांकित पत्र का अवलोकन करें जिसमें वन (संरक्षण) अधिनियम, 1980 की धारा-2 के अधीन अनुमति मांगी गई है। प्रस्ताव में इस कार्यालय के सम संख्यक पत्र संख्या दिनांक 31.05.2019 द्वारा सैधानिक स्वीकृति प्रदान की गई थी, जिस की अनुपालना नोडल आफिसर एवं वन संरक्षक के पत्र संख्या प्रशा-डी-तीन-8566ए/1904 दिनांक 19.08.2019 और प्रशा-डी-तीन-8566ए/2674 दिनांक 04.10.2019 द्वारा प्राप्त होने के उपरांत केंद्र सरकार उपर्युक्त विषय हेतु 1.866 हेक्टेयर वन भूमि के उपयोग के लिए स्वीकृति निम्नलिखित शर्तों को पूरी करने पर प्रदान करती है।

- i. वन भूमि की विधिक परिस्थिति बदली नहीं जाएगी।
- ii. कम से कम वृक्ष / पौधे काटे जायेंगे। काटे जाने वाले पौधों की संख्या 303 और पौधों की संख्या 584 से अधिक नहीं होगी।
- iii. प्रतिपूर्ति पौधारोपण प्रस्ताव के अनुसार Raisina Section 4 & 5 of PLPA 1900 में प्रयोक्ता एजेंसी से प्राप्त 23,33,992/- रूपये (Rs. Twenty three lakh thirty three thousand nine hundred ninty two only) की राशि से 3732 पौधों लगाकर किया जायेगा।
- iv. अतिरिक्त प्रतिपूर्ति पौधारोपण प्रस्ताव के अनुसार Raisina Section 4 & 5 of PLPA 1900 में प्रयोक्ता एजेंसी से प्राप्त 7,30,467/- रूपये (Rs. seven lakh thirty thousand four hundred sixty seven only) की राशि से 1168 पौधों लगाकर किया जायेगा।
- v. प्रतिपूर्ति पौधारोपण इस पत्र के जारी होने की तिथि से एक वर्ष के अन्दर हो जाना चाहिए।
- vi. वन मण्डल अधिकारी यह सुनिश्चित करे कि इस कार्यालय द्वारा स्वीकृत प्रतिपूर्ति पौधारोपण के स्थलों को बिना सक्षम अधिकारी के अनुमोदन के स्वेच्छानुसार नहीं बदलेंगे।
- vii. नोडल अधिकारी (State CAMPA) यह सुनिश्चित करे कि इस कार्यालय द्वारा स्वीकृत प्रतिपूर्ति पौधारोपण स्कीम के अनुसार बजट वन मण्डल अधिकारी को उपलब्ध करवायेंगे।
- viii. वन भूमि का प्रयोग प्रस्ताव में दर्शाये गये उद्देश्य के अलावा किसी अन्य उद्देश्य के लिए नहीं किया जायेगा।
- ix. जब कभी भी NPV की राशि बढ़ाई जायेगी तो उस बढ़ी हुई NPV की राशि को जमा करने के लिए प्रयोक्ता एजेंसी बाध्य होगी। और
- x. साथ लगते वन और वन भूमि को किसी तरह का कोई नुकसान नहीं पहुंचाया जायेगा और साथ लगते हुए वन और वन भूमि को बचाने के लिये सभी प्रयत्न किये जायेंगे।
- xi. स्थानान्तरण के लिए प्रस्तावित वन भूमि को केंद्रीय सरकार की पूर्व अनुमति के बिना किसी भी परिस्थिति में किसी अन्य एजेंसी, विभाग या व्यक्ति विशेष को हस्तांतरित नहीं किया जायेगा।

- xii. केन्द्रीय सरकार की अनुमति के बिना प्रस्ताव की ले आउट प्लान को बदला नहीं जायेगा।
- xiii. वन भूमि पर किसी भी प्रकार का कोई श्रमिक शिविर नहीं लगाया जायेगा।
- xiv. प्रयोक्ता एजेंसी द्वारा वांछित भूमि संरक्षण पैमाने उपयोग किये जायेंगे, जिसके लिए प्रयोक्ता एजेंसी द्वारा वर्तमान दरों पर धनराशि उपलब्ध करायी जायेगी।
- xv. प्रयोक्ता एजेंसी द्वारा श्रमिकों तथा कार्यस्थल पर कार्यरत स्टाफ को अधिमानतः वैकल्पिक इंधन उपलब्ध करायेगी, ताकि साथ लगते वन क्षेत्र को किसी प्रकार के नुकसान तथा दबाव से बचाया जा सके।
- xvi. यदि आवश्यक हो तो प्रयोक्ता एजेंसी पर्यावरण (सुरक्षा) अधिनियम 1986, के अनुसार पर्यावरण अनुमति प्राप्त करेगी।
- xvii. कूड़ा कर्कट निपटान जारी योजना के अनुसार किया जायेगा।
- xviii. अन्य कोई भी शर्त इस क्षेत्रीय कार्यालय द्वारा वन तथा वन्य जीव का संरक्षण, सुरक्षा तथा विकास के लिए समय - समय पर लगाई जा सकती है।
- xix. यदि कोई अन्य संबंधित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन जरूरी अनुमति लेना प्रयोक्ता एजेंसी व राज्य सरकार की जिम्मेवारी होगी।

3. मंत्रालय इस स्वीकृति को स्थगित/रद्द कर सकता है यदि उपरोक्त शर्तों में से किसी भी शर्त का कार्यान्वयन सन्तोषप्रद नहीं है। राज्य सरकार वन विभाग के माध्यम से इन शर्तों का पालन सुनिश्चित करेगी।

भवदीय


(सी० डी० सिंह) 22/10/2017

उप वन महानिदेशक (केन्द्रीय)

प्रतिलिपि:-

1. अपर वन महानिदेशक (वन), पर्यावरण परिवर्तन जलवायु एवं वन, मंत्रालय, इन्द्रा पर्यावरण भवन, जोर बाग, अलीगंज, नई दिल्ली।
2. The Pr. Chief Conservator of Forests, Haryana Forest Department, Van Bhawan, Sector-6, Panchkula, Haryana.
3. The Nodal Officer-cum-CF (FC), Government of Haryana, Forest Department, Sector-6, Van Bhawan, Panchkula, Haryana. 134009
4. The Nodal Officer (CAMPA), Government of Haryana, Forest Department, Sector-6, Van Bhawan, Panchkula, Haryana. 134009.
5. The Divisional Forest Officer, Forest Division and District Gurugram, Haryana
6. The Manager (Tech), NHA, PIU, Gurugram



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
एकीकृत क्षेत्रीय कार्यालय, चंडीगढ़ /Integrated Regional Office,
Chandigarh



Report of the site inspection undertaken by Shri Ravinder Singh, Technical Officer (Forestry) Grade-I, Ministry of Environment, Forests and Climate Change, Integrated Regional Office, Chandigarh on 18th August, 2021 against the grievance received from Shri Sarvadaman Singh Oberoi, Gurugram, Haryana regarding non-compliance of NGT judgement and grievance against alleged illegal and unauthorized excavation, demolition of a bundh and construction over the submergence area of Ghamroj Bundh by NHAI in Gurugram: reg.

The Union Ministry of Environment, Forests and Climate Change, New Delhi forwarded a grievance received from Shri Sarvadaman Singh Oberoi, Gurugram, Haryana regarding non-compliance of National Green Tribunal (NGT) judgment and grievance against alleged illegal and unauthorized excavation, demolition of a bundh and construction over the submergence area of Ghamroj Bundh by NHAI in Gurugram vide letter No.5-2/2020-ROHQ dated 22nd July, 2021 directing this office to look into the grievance and take necessary action with regards to the rules/guidelines framed under Forest (Conservation) Act, 1980 and submit a status report to the Union Ministry at the earliest.

2. It is pertinent to mention here that OA No.259 of 2020 was filed before the Hon'ble National Green Tribunal titled "Prem Manohar Gaur versus NHAI and Others" regarding grievance against alleged illegal and unauthorized excavation, demolition of a bundh and construction over the submergence area of Ghamroj Bundh by NHAI in Gurugram, Haryana and after detailed deliberation, Hon'ble "Tribunal" disposed of the application vide its order dated 9th November, 2020 stating that "let the Joint Committee of Deputy Commissioner Gurgaon, Haryana State PCB, Divisional Forest Officer, Gurgaon to look into grievance and take appropriate decision in accordance with law within one month from today. The State PCB will be nodal agency for compliance".

3. Consequently, committee of Executive Engineer, Irrigation Department, NHAI, T&CP Department and DFO Gurugram was constituted by Additional Deputy Commissioner, Gurugram to visit the site under question. Accordingly "Committee" visited the site on 7th December, 2020 and detailed Joint Inspection Report on Ghamroj Bundh dated 9th December, 2020 was submitted by the Regional Officer, Haryana State Pollution Control Board, Gurugram Region (S) to the Hon'ble Supreme Court

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of India vide letter No. HSPCB/GRS/2020/6017-6025 dated 10th December, 2020 (copy enclosed) with the conclusion that **the Ghamroj Bundh was damaged earlier by NHAI Authorities has been restored and there is no violation on Ghamroj Bundh as on today.**

4. In the above mentioned OA, the applicant also alleged that the construction of road will result in demolition of Bundh affecting a water body and this will also affect the forest area in violation of FCA,1980 as conditions of MoEF&CC's letter dated 9th August, 2018 are not being followed.

5. In view of above allegations of the applicant(s), records in IRO Chandigarh was searched and the following information was gathered:

- (i) The State Government of Haryana vide their letter No. Admin-D-III-8114/2136 dated 24th October 2017 had recommended a project proposal for seeking prior approval of Central Government under Forest (Conservation) Act, 1980 for diversion of 51.126 hectares of forest land in favour of Manager (Tech) NHAI, PIU Gurugram for upgradation and strengthening of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (design chainage kms 22.000) under Forest Division and District Gurugram.
- (ii) After detailed examination of the project proposal of the State Government, the instant project was discussed in the Regional Empowered Committee (REC) meeting held on 7th December, 2017 under Agenda Item No.5 (Haryana) and after detailed deliberation, "Committee" considered the instant project for approval under Section-2 of Forest (Conservation) Act, 1980.
- (iii) Based on the recommendations of the REC dated 7th December, 2017, competent authority agreed to accord "in-principle" approval under Section-2 of Forest (Conservation) Act, 1980 vide letter No. No.9-HRB144/2017-CHA dated 30th May, 2018 with usual terms and conditions including realization of CA levies from the user agency and after compliance of the conditions of "in-principle" approval, project was accorded Stage-II approval under Section 2 of FCA,1980 vide this office letter No.9-HRB144/2017-CHA dated 9th August, 2018 with usual terms and conditions.
- (iv) After a gap of more than one year, the State Government of Haryana vide their letter No. Admin-D-III-8566/3132 dated 28th November 2018 recommended another project proposal for seeking prior approval of Central Government under Section-2 of the Forest (Conservation) Act, 1980 **on the same subject for the same purpose i.e. diversion of 1.866 hectares of forest land in favour**

of Manager (Tech) NHAI, PIU Gurugram for upgradation and strengthening of road from Rajasthan border-Nuh-Gurugram Section of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (design chainage kms 22.000) under Forest Division and District Gurugram.

- (v) After detailed examination of the project proposal of the State Government, the instant project was considered for "in-principle" approval under Section-2 of Forest (Conservation) Act, 1980 vide letter No.9-HRB204/2018-CHA dated 31st May, 2019 with usual terms and conditions including realization of CA levies from the user agency and after compliance of the conditions of "in-principle" approval, project was accorded Stage-II approval under Section 2 of FCA, 1980 vide letter No.9-HRB204/2018-CHA dated 22nd November, 2019 with usual terms and conditions.
- (vi) It is pertinent to mention here that the above referred 51.126 hectares project was for upgradation and strengthening of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (design chainage kms 22.000) in which Toll Plaza and two Rest Areas have been proposed on both side of the proposed road over the non-forest land. No requirement of any type of forest land for proposed Rest Areas was made by the user agency through State Government as per approved layout plan. The project note submitted by the user agency also did not mention about any proposed Rest Areas in this proposal. Accordingly, neither any NOC from the land owing agencies/Irrigation Department/etc., for use of land for construction of Rest Areas has been provided by the user agency inspite of involvement of Bund area in this case.
- (vii) As per Chapter-11, para 11.2 of Handbook of guidelines for effective and transparent implementation of the provisions of Forest (Conservation) Act, 1980, any proposal for linear projects such as roads, railway lines, transmission lines, etc., need to be processed in their entirety for comprehensive assessment of requirement of forest land. But in the present case User Agency while submitting the supplementary project proposal for diversion of 1.866 hectares of forest land on the same subject for the same purpose, did not mentioned any details of the earlier approved 51.126 hectares of forest land on the same subject under Section-2 of FCA, 1980 vide letter No.9-HRB144/2017-CHA dated 9th August, 2018. Hence, the question for submitting any cogent and convincing reasons/justification of not including this supplementary portion of forest land at the inception stage of the main

already approved project proposal by the user agency does not arise.

6. Keeping in view the directions of Union Ministry, the grievance of the applicant(s) on above mentioned matter was examined in this office in details and Regional Officer, IRO- Chandigarh directed the undersigned to inspect the site under question and submit a detailed report.

7. Pursuant to the instructions of the Regional Officer, IRO-Chandigarh given at p. 7/ante, undersigned reached the DFO Office at Gurugram on 18th August, 2021 at 11.00 A.M. at the outset, undersigned explained about the purpose of the proposed site visit and discussed other facts on the project in detail with DFO, Gurugram Forest Division and his office staff, User Agency and the complainant (s).

8. To know the facts, team proceeded to the site and reached there at 12.30 PM. Now, Team comprises the following members:

Ravinder Singh	:	Technical Officer (Forestry) Grade-I, Representative of Integrated Regional Office, MoEF&CC, Chandigarh.
Rajeev Tejyan	:	Division Forest Officer, Gurugram
Vikas Mittal	:	Manager (Tech), PIU Rewari, NHAI.
Sunil Kumar	:	Team Leader, IE
Kuldip Rajvanshi	:	Representative of concessionaire M/s GSHPL
Col. Sarvadaman Oberoi (retd.)	:	Complainant/applicant
Prem Manohar Gaur	:	Complainant

GRIEVANCE OF THE COMPLAINANT(S)

9. On the site, undersigned requested both applicants/complainants viz. Col. (Retd.) Sarvadaman Oberoi and Shri Prem Manohar Gaur to explain their grievance and accordingly they submitted as under:

- (i) That they are shocked and distressed by blatant destruction of environment by illegal unauthorized excavation, demolition of Ghamroj Bundh and construction over the submergence area of Ghamroj Bundh by National Highways Authority of India (NHAI) to build rest area/ parking bay for the trucks and buses for Toll Plaza on NH-248A, Sohna Road, that too in the absence of mandatory approvals from Irrigation department under the canal and drainage

act and in violation of Ministry of Road Transport and Highways (MoRTH) guidelines.

- (ii) That the Ghamroj Bundh is a historical earthwork since many centuries on western side of Sohna and was also declared as Protected Forest in Year 2017. It is an important bund and a water body, which plays critical and important role in ecological balance of the area, is a natural recharge zone for ground water and has special importance of checking the runoff from Aravalis' which is surrounding the city on three sides, thus preventing flooding in the area and consequent collateral damages.
- (iii) That the Ghamroj bund is 2000 metre long protected forest, a 454 meter section of the Bundh on Sohna road has been demolished. On the rear side there is a low lying area where water collects in the rainy season and also acts as a critical recharge zone. Demolition of bundh will cause massive flooding of adjoining city area.
- (iv) That they further stated that State of Haryana which is responsible for ensuring development that does not harm environment in any manner. It cannot give permission for cutting of thousands of trees and demolition of P.F. Bunds in this manner, which are specifically protected under many orders /judgment's of the Hon'ble Supreme Court and without any formal permission under any of the Statutes , Section 27 of NCRPB Act, 1985, Sections 2, 18 & 24 of the Haryana Canal & Irrigation Act, 1985 read with the Forest (Conservation) Act, 1980, Indian Forests Act, 1927 and the Environment Protection Act, 1986.
- (v) That according to the Sohna Master Plan, 2031, the bundh has to be retained in its current state. An explanatory note issued in this regard by the town and country planning department on November 15, 2012, mentions, "Sohna Town is surrounded by Aravalli Ranges on eastern & western side. In the rainy season, run-off from these ranges passes through proposed urbanization through barsati Nallahs namely Mehandwara Nadi. Three bundhs namely Sohna bundh, Mohmmadpur bundh and Ghamroj bundh exist on the western side of the town to check the run-off and for recharging the underground water level.
- (vi) That the demolition of bundh and construction of rest area/parking area is also in complete violation of law laid down by Hon'ble Supreme Court in the matter of Hinch Lal Tiwari v. Kamla Devi (2001) 6 13 SCC 496 provides that no part of any water body



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like pond, tanks, canals and water pathways could have been allotted for any abadi sites and there is need to protect all water bodies, channels and drains.

- (vii) On the spot, complainant(s) submitted bunch of papers/documents/photographs w.r.t. the Rest Area Project. Some photographs are also annexed with the report.

STAND OF THE USER AGENCY ON THE PROPOSED PROJECT

10. Thereafter, on the request of undersigned, Shri Vikash Mittal, Manager (Tech), NHAI, PIU Rewari (user agency) explained the project in details and stated that **the construction of the proposed Rest Area Project is being done over the private land purchased/acquired from the owner(s) of the said land and also over the Ghamroj Bund area adjoining to the proposed Rest Area project for which approval has already been accorded by the Government of India under Section-2 of the Forest (Conservation) Act, 1980 vide letter No.9-HRB204/2018-CHA dated 22nd November, 2019.** On applicant (s) allegation regarding demolition of Ghamroj Bund, he categorically denied the same.

HISTORY AND HISTORICAL IMPORTANCE OF BUNDS IN HARYANA

11. A bund is an embankment or wall of brick, stone, concrete or other impervious material, which **forms the perimeter and floor of a compound and provides a barrier to retain liquid.** Since the bund is the main part of a spill containment system, the whole system (or bunded area) is colloquially referred to as the 'bund'. They are sometimes called ridges, dykes or levees. The height of bunds is determined by the irrigation depth and the freeboard. The freeboard is the height above the irrigation depth to be sure that water will not overtop the bund.

12. The Ghamroj Bundh is a historical earthwork since many centuries on western side of Sohna and was also declared as Protected Forest in Year 2017. It is an important bund and a water body, which plays critical and important role in ecological balance of the area, is a natural recharge zone for ground water and has special importance of checking the runoff from Aravalis' which is surrounding the city on three sides, thus preventing flooding in the area and consequent collateral damages.

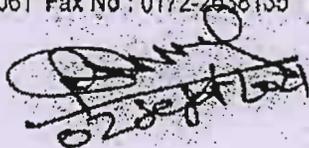
13. According to the Sohna Master Plan, 2031, the bundh has to be retained in its current state. An explanatory note issued in this regard by the town and country planning department on November 15, 2012, mentions, "Sohna Town is surrounded by Aravalli Ranges on eastern & western side. In the rainy season, run-off from these ranges passes through proposed urbanization through barsati Nallahs namely MehandwaraNadi.

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- Three bundhs namely Sohna bundh, Mohmmadpur bundh and Ghamroj bundh exist on the western side of the town to check the run-off and for recharging the underground water level.

14. As per news story published in the times of India dated 12th October, 2020 stated that:

- (i) That the Gurgaon (Gurugram now) city has been losing its water bodies because of development projects over several decades. According to forest department records, there were nearly 118 bunds in Gurugram and nearby areas before 1958, but only around 30 of them have survived to the present day.
- (ii) In 2017, the district administration conducted a survey, which revealed that 63 bunds were constructed during the British era in Gurugram, out of which only four exist now. While there are still many natural bunds in the city, most of them are in prime locations and are being targeted by the local land mafia.
- (iii) Some parts of natural bunds in Ghata, Wazirabad and Chakkarpur have been encroached upon, while others have been taken over by the government for development projects. For instance, Jharsa bund, which was once the biggest bund in the city, was carved out for a hospital and roads. A CRPF camp came up on Kadipur bund. Nathupur bund, which was located near Ambience Mall, was destroyed as a residential project and the mall were built on it six years ago. The foothills where Ghata bund lay were encroached on by high-rise buildings.
- (iv). Behrampur bund, which was a 2.00 km-long bund near Ghata, was destroyed due to the development of housing projects and roads in the area. Manesar bund, once spread across 7.00 km, is no more, with the town of Manesar built on it.
- (v). With bunds being encroached on over the years and storm water channels being concretized, rainwater has no place to go, resulting in flooding every monsoon. "Each bund has a small water body attached to it, which recharges the groundwater table. As water channels get choked up because of development projects, water fails to flow into the bund, and thus the water body becomes redundant and dries up, or is choked with sewage. The surface hydrology is disturbed. Gurugram gets flooded in the rainy season because it is losing its bunds rapidly," the official added.
- (vi). Environmental activists alleged that apart from natural bunds, several water bodies in the city are at risk and no action has been taken to save them either. "Natural bunds like those in Ghata, Wazirabad and



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Ghamroj are gifts to the city. But, they have been destroyed in the name of development projects," Vivek Kamboj, a city-based environmentalist, told TOI.

(viii) According to a report submitted by the administration to the National Green Tribunal, there are 826 water bodies in Gurugram. As many as 20% of these are at risk due to discharge of untreated sewage, industrial effluents or water, environmentalists said.

ACTUAL POSITION ON THE GROUND

15. The user agency i.e. NHAI has already completed the construction work of upgradation and strengthening of road from Rajasthan border-Nuh-Gurugram Section of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (design chainage kms 22.000) under Forest Division and District Gurugram after taking forest clearance under FCA, 1980 vide letter No.9-HRB144/2017-CHA dated 9th August, 2018 and No.9-HRB204/2018-CHA dated 22nd November, 2019.

16. The construction work for establishment of proposed Rest Area at Design Chainage 13.600 to 13.800 is **under progress over the private area as per user agency and confirmed the same by DFO on the spot.** The submergence area of the pond/bund is being leveled by using heavy machineries/JCBs etc. on the site. By cutting the Bund area, User Agency has also completed the work for laying of underground drainage pipeline from the proposed Rest Area. Passage to the proposed Rest Area is being used by the user agency along the existing local village road by cutting of about 7.5 meters wide area of Ghamroj Bund. The Joint Site Inspection dated 7th December, 2020 of the Gharoj Bundh site, has also **confirmed that the Gharoj Bundh was damaged earlier by NHAI Authorities which has now been restored.**

VIOLATION OF FOREST (CONSERVATION) ACT, 1980

17. It is pertinent to mention here that on the recommendations of the State Government of Haryana, following two project proposals were accorded final approval under Section-2 of Forest (Conservation) Act, 1980:

- (i) Diversion of 51.126 hectares of forest land in favour of Manager (Tech) NHAI, PIU Gurugram for upgradation and strengthening of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (design chainage kms 22.000) under Forest Division and District Gurugram. (Approved vide letter No.9-HRB144/2017-CHA dated 9th August, 2018).

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- (ii) Diversion of 1.866 hectares of forest land in favour of Manager (Tech) NHAI, PIU Gurugram for upgradation and strengthening of road from Rajasthan border-Nuh-Gurugram Section of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (design chainage kms 22.000) under Forest Division and District Gurugram (approved vide letter No.9-HRB204/2018 CHIA dated 22nd November, 2019).
- (iii) Both above mentioned project proposals have been approved for upgradation and strengthening of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (design chainage kms 22.000) whereas on the ground, Ghamroj Bund protected forest area is being utilized by the user agency for the purpose of construction of proposed Rest Area which violates the condition No. (vi) i.e., "The forest land will not be used for any other purpose than that mentioned in the proposal" and condition No.(viii) i.e., "The forest land will not be used for any other purpose than that mentioned in the proposal" of the Government of India, Ministry of Environment, Forests and Climate Change's approval order No.9-HRB144/2017-CHA dated 9th August, 2018 and No.9-HRB204/2018-CHA dated 22nd November, 2019, respectively. Hence, user agency violates the provisions of FCA 1980 in this case.

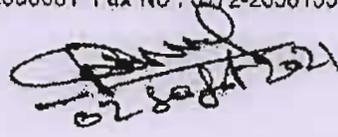
FINDING IN THE INQUIRY

18. It is evident from the site visit that:

- (i) User Agency as well as the State Government hid the facts while submitting both above referred project proposals for diversion of 51.126 hectares and supplementary proposal of 1.86 hectares of forest land in favour of Manager (Tech) NHAI, PIU Gurugram for upgradation and strengthening of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (design chainage kms 22.000) under Forest Division and District Gurugram seeking prior approval under Section-2 of FCA,1980 that the instant road project proposals also involves the construction of Rest Area over the protected area i.e. Ghamroj Band.
- (ii) As per records available in this office, neither any project proposal for diversion of forest land for construction Rest Area at Ghamroj Bund on Rajasthan border-Nuh-Gurugram Section of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (design chainage kms 22.000) under Forest Division and District Gurugram has been received in this office nor any approval under Section-2 of FCA,1980 has been accorded for the same till date.

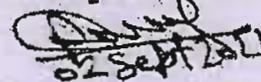
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02 Sept 2024

- (iii) As per layout plan submitted by the user agency with above mentioned diversion proposals, two rest areas have been proposed on both side of the proposed road over the non-forest land. No requirement of any type of forest land for the construction of proposed Rest Areas was made by the user agency through State Government.
- (iv) The project note on the above mentioned project proposals submitted by the user agency also does not mention about construction of proposed Rest Areas.
- (v) Neither any NOC from the land owing agencies/Irrigation Department/etc., for use of land for construction of Rest Areas has been provided by the user agency inspite of involvement of Bund area in this case.
- (vi) So far as the construction of the proposed Rest Area by NHAI over submergence area or pond area of Ghamroj Bund is concerned, only land owing agencies/authorities of the State Government viz. Irrigation Department/etc., can better reply on this subject. It is the prime responsibility of the Irrigation Department to save and preserve the natural/public water sources.
- (vii) The Ministry of Environment, Forests and Climate Change diverted the protected forest areas of Ghamroj Bund for the widening of road under question but never permitted the user agency to demolish the Ghamroj Bund and construct the proposed Rest Area over it. It is the prime responsibility of the local government to protect and restore the Ghamroj Bund area in its original form.
- (viii) I agreed with the applicant (s) that Hon'ble Supreme Court vide its order dated 25th July, 2001 in Appeal (Civil) No. 4787 of 2001 in the matter of "Hinch Lal Tiwari v. Kamla Devi and Others" stated that no part of any water body like pond, tanks, canals and water pathways could have been allotted for any abadi sites and there is need to protect all water bodies, channels and drains. As the construction of Rest Area is being done over private land (not forest land), it is the prime responsibility of the concerned department of the State Government to comply the Hon'ble Supreme Court's above order in letter and spirit.
- (ix) The Sohna Master Plan, 2031 also advocated that the bundh has to be retained in its current state. An explanatory note issued in this regard by the town and country planning department on November 15, 2012, mentions, "Sohna Town is surrounded by Aravalli Ranges on eastern and western side. In the rainy season,



run-off from these ranges passes through proposed urbanization through barsati Nallahs namely MehandwaraNadi. Three bundhs namely Sohna bundh, Mohmmadpur bundh and Ghamroj bundh exist on the western side of the town to check the run-off and for recharging the underground water level.

- (iv) Both above mentioned project proposals have been approved for upgradation and strengthening of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (design chainage kms 22.000) whereas on the ground, Ghamroj Bund protected forest area is being utilized by the user agency for the purpose of construction of proposed Rest Area which violates the condition No. (vi) i.e., "The forest land will not be used for any other purpose than that mentioned in the proposal" and condition No.(viii) i.e., "The forest land will not be used for any other purpose than that mentioned in the proposal", of the Government of India, Ministry of Environment, Forests and Climate Change's forest clearance under Section-2 of FCA,1980 vide approval order No.9-HRB144/2017-CHA dated 9th August, 2018 and No.9-HRB204/2018-CHA dated 22nd November, 2019, respectively. Hence, user agency violates the provisions of FCA 1980 in this case.
- (x) The State Government through DFO concerned may kindly be directed to retrieve the diverted forest land remaining unutilized after upgradation and strengthening of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (design chainage kms 22.000) and save and restore protected forest area of Ghamroj Band.


(Ravinder Singh)

Technical Officer (Forestry), Grade-I,
Ministry of Environment, Forests and Climate Change,
Northern Regional Office, Chandigarh
Dated: Thursday, September 02, 2021

Encls: as above

ANNEXURE R6 28

143

682089/2022/ROHQ

ANNEXURE - A7

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भारत सरकार
GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
एकीकृत क्षेत्रीय कार्यालय, चंडीगढ़ /Integrated Regional Office, Chandigarh



F. No. 25-155/2021-ROC

Dated: Wednesday, September 08, 2021

To

The Nodal Officer (FCA)-Cum-Conservator of Forests,
Department of Forests,
Van Bhawan, Sector-6,
Panchkulla, Haryana

Sub: Grievance received from Shri Sarvadaman Singh Oberoi, Gurugram, Haryana regarding non-compliance of NGT judgement and grievance against alleged illegal and unauthorized excavation, demolition of a bundh and construction over the submergence arc of Ghamroj bundh by NHAI in Gurugram: reg.

Sir,

Please refer to this office letter of even number dated 13th August, 2021 on the above mentioned subject and state that the site under dispute was visited by Shri Ravinder Singh, Technical Officer (Forestry), Grade-I of this office on 18th August, 2021 alongwith the DFO Gurugram and his field staff as well as in the presence of complainant(s) Shri Sarvadaman Singh Oberoi & Shri Prem Manohar Gaur and user agency i.e through Project Director NHAI, Gurugram/Rewari to verify the veracity of the grievance of the applicant.

2. It is pertinent to mention here that on the recommendations of the State Government of Haryana two project proposals for diversion of 51.126 hectares and 1.866 hectares of forest for upgradation and strengthening of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (design chainage kms 22.000) under Forest Division and District Gurugram were approved under FCA, 1980 vide letter No.9-HRB144/2017-CHA dated 9th August, 2018 and No.9-HRB204/2018-CHA dated 22nd November, 2019, respectively. No requirement of any type of forest land for proposed Rest Area was made by the user agency through State Government as per approved layout plan. The project note submitted by the user agency also did not mention about any proposed Rest Areas in this proposal. Accordingly, neither any NOC from the land owing agencies/Irrigation Department/etc., for use of land for construction of Rest Areas has been provided by the user agency inspite of involvement of Bund area in this case.

3. The Inspecting Officer observed during his site visit that both project proposals have been approved under FCA, 1980 for upgradation and strengthening of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (design chainage kms 22.000) whereas on the ground, Ghamroj Bund protected forest area is being utilized by the user agency for the purpose of construction of proposed Rest Area which violates the condition No. (vi) i.e., "The forest land will not be used for any other purpose than that mentioned in the proposal" and condition No.(viii) i.e., "The forest land will not be used for any other purpose than that mentioned in the proposal" of the Government of India, Ministry of Environment, Forests and Climate Change's approval order No.9-HRB144/2017-CHA dated 9th August, 2018 and No.9-HRB204/2018-CHA dated 22nd November, 2019, respectively. Hence, user agency violates the provisions of FCA 1980 in this case.

4. Consequently, based on the site inspection report submitted by Inspecting Officer, the State Government is requested to retrieve the diverted forest land remaining unutilized after upgradation and strengthening of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (design chainage kms 22.000) and save and restore protected forest area of Ghamroj Bund.

Yours faithfully,

(CD Singh)

Regional Officer-IRO (CHD)

ANNEXURE R7

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5060 35 (1)



सत्यमेव जयते

भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
एकीकृत क्षेत्रीय कार्यालय, चंडीगढ़ / Integrated Regional Office,
Chandigarh



F. No. 25-455/2021-ROC

Dated: Thursday, 17 March 2022

To

The Pr. Chief Conservator of Forests (HoFF),
Department of Forests,
Van Bhawan, Sector-6,
Panchkulla, Haryana.

Sub: Grievance received from Shri Sarvadaman Singh Oberoi, Gurugram, Haryana regarding non-compliance of NGT judgement and grievance against alleged illegal and unauthorized excavation, demolition of a bundh and construction over the submergence are of Ghamroj bundh by NHAI in Gurugram: reg.

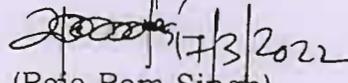
Sir,

I am directed to refer to this Ministry's letter of even number dated 8th September, 2021 (copy enclosed) vide which Nodal Officer (FCA)-cum-Conservator of Forests, Government of Haryana was requested to retrieve the diverted forest land remaining unutilized after up-gradation and strengthening of NH-248-A from Kms 2.740 (Design chainage 0.340) to Kms 24.400 (Design chainage kms 22.000) and save and restore protected forest area of Ghamroj Band. Nothing has been heard from your end on the subject till date.

2. It is pertinent to mention here that the Union Ministry of Environment, Forest and Climate Change, New Delhi has replied the applicant under RTI Application under Section 6(1) and 7(1), 2(F) that they have directed the Government of Haryana vide letter No.5-2/2022-ROHQ dated 14th February, 2022 to send Action Taken Report on this office's letter of even number dated 22nd July, 2021.

2. It is, therefore, requested that the Action Taken Report may kindly be may be submitted to this office urgently so that Union Ministry can be informed accordingly.

Yours faithfully,


(Raja Ram Singh)
Dy. IGF (Central)

Encls: as above

ANNEXURE R8

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-5/16.43 (1)
भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
एकीकृत क्षेत्रीय कार्यालय, चंडीगढ़ / Integrated Regional Office, Chandigarh



F. No. 25-455/2021-ROC

Dated: Friday, 20 May 2022

To

The Pr. Chief Conservator of Forests (HoFF),
Forest Department Government of Haryana,
C-18, Van Bhawan, Sector 6,
Panchkulla, Haryana.

Sub: Request for convening a meeting to discuss the issues of urgent nature relating to FCA, 1980 complaints etc., through Multipoint Video Conferencing Mode: reg

Sir,

I am directed to refer to the above mentioned subject and state that this office has been receiving complaints repeatedly on the violation of Forest (Conservation) Act, 1980 and no response is being received from the State Government of Haryana inspite of repeated reminders.

2. In view of above, it is requested that a meeting be convened to discuss the issues of urgent nature relating to violations of FCA, 1980, through Multipoint Video Conferencing Mode. The subject matter as per the complaint received are as below:

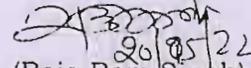
Sl Nos.	Subject matter of the complaint	Name of complainant	Response of the State Govt.
1	Grievance received from Shri Sarvadaman Singh Oberoi, Gurugram, Haryana regarding non-compliance of NGT judgement and grievance against alleged illegal and unauthorized excavation, demolition of a bundh and construction over the submergence are of Ghamroj bundh by NHAI in Gurugram.	Shri Sarvadaman Singh Oberoi, Gurugram, Haryana	No response is received inspite of letter of even number dated 08.09.2021 and 17.3.2022
2	Contempt of Supreme Court and NGT: Illegitimately more than 200 trees cut, ponds & water channels destroyed and Gochar land diverted without consent, all within 3.5 kms distance, Hajipur, Gurugram and Kiraj, Nuh- by PIU Mathura, NHAI.	Shri Prem Mohan Gaur, Gurugram, Haryana	No response is received inspite of letter of even number dated 17.01.2022, 28.3.2022 and 10.5.2022

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-2-

3	Request for High Level enquiry and action in removing the Encroachment on Forest Land by land mafias connivance with revenue and forest officials in compliance to the Hon'ble Supreme Court Orders and also Punjab and Haryana High Court order in PIL-CWP 469 of 2017 & CWP PIL 257 of 2019	Shri Vijay Bansal, Panchkulla, Advocate, Haryana.	No response is received inspite of letter of even number dated 18.04.2022.
4	Grievance/complaint received from Shri Sunil Kumar, resident of village Pipli, District Kurukshetra, Haryana regarding illegal and unauthorized construction over forest land by cutting of hundreds of Eucalyptus trees by land mafia in connivance with DFO Kurukshetra and his staff.	Shri Sunil Kumar, resident of village Pipli, District Kurukshetra, Haryana	No response is received inspite of letter of even number dated 24.3.2022.

3. The date and time of meeting may kindly be intimated to this office so that the factual status on ground could be discussed.


20/05/22
(Raja Ram Singh)

Deputy Inspector General of Forests (Central)

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S.No. 4

ANNEXURE R9

REMINDER-I



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
एकीकृत क्षेत्रीय कार्यालय, चंडीगढ़ / Integrated Regional Office, Chandigarh



F. No. 25-455/2021-ROC

Dated: Thursday, 16 June 2022

To

The Pr. Chief Conservator of Forests (HoFF),
Forest Department Government of Haryana,
C-18, Van Bhawan, Sector 6,
Panchkulla, Haryana.

Sub: Request for convening a meeting to discuss the issues of urgent nature relating to FCA, 1980 complaints etc., through Multipoint Video Conferencing Mode: reg

Sir,

I am directed to refer to this office letter of even number dated 20th May, 2022 (copy enclosed) vide which you have been requested for convening a meeting to discuss the issues of urgent nature relating to FCA, 1980 complaints etc., through Multipoint Video Conferencing Mode as this office has been receiving complaints repeatedly on the violation of Forest (Conservation) Act, 1980.

2. So far 04 numbers of complaints have been forwarded to your good office for conveying the factual status, but till date, not even one issue has been addressed.

3. In view of above, you are once again requested to update the status of above-mentioned meeting so that the factual status of complaints on ground could be discussed accordingly and the complainants are informed suitably.

Yours faithfully,

(Raja Ram Singh)

Deputy Inspector General of Forests (Central)

Encls: a.a.